

Central Administrative Tribunal
Calcutta Bench

CA No.255 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Timir Kandi Mondal

Vs.

Union of India & Ors.

For the Applicant : Mr. Samir Ghosh, Lt. Advocate

For the Respondents : Mr. S.P. Kar, Lt. Advocate.

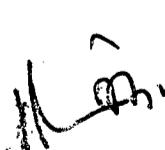
Heard on : 19-5-1998

Date of Judgement : 19-5-98

ORDER

When the case is taken up for admission Mr. Kar, Lt. Advocate, appearing on behalf of the respondents, submits that the case may be disposed of on the basis of the letter dated 18-5-1998 issued by the Superintendent of Post Offices, South Presy. Division, Baruipur by which the impugned put-off-duty order had been revoked with immediate effect. I have gone through the letter dated 18-5-98. A copy of the letter may be kept in the record after duly attestation by the Advocate concerned.

2. In view of the aforesaid letter I find no difficulty to dispose the case since the applicant has got the benefit as prayed for in this case. Therefore, the case is disposed of awarding no costs.


(D. Purkayastha)
Member(J)